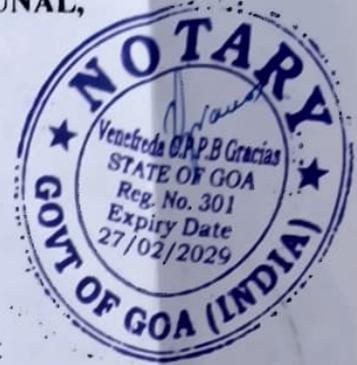


BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH,PUNE

Appeal No.563/2025



Mohan Pandurang Halarnkar .... Appellant

Versus

GCZMA ..... Respondents

**AFFIDAVIT IN REPLY TO APPEAL ON BEHALF OF  
THE GOA COASTAL ZONE MANAGEMENT  
AUTHORITY RESPONDENT NO.1**

I, Mr. Sachin S Desai, major in age, Indian National, presently working as the Director of the Department of Environment and Climate Change, Government of Goa herein having Office at 4<sup>th</sup> Floor, Dempo Tower, Patto Plaza, Panaji-Goa, do hereby on solemn affirmation, state as under:

A handwritten signature in black ink, appearing to be "Sachin S Desai", located at the bottom right of the page.

1. I say that I am authorized to file the present affidavit on behalf of Respondent No.1.
2. I say that I am holding the post of Director, Department of Environment and Climate Change Government of Goa. I say that that the term of GCZMA has expired on 26/12/2025. I say that proposal for reconstitution of GCZMA is already sent to MOEF & CC, New Delhi and process is presently underway. I say that in my official capacity as stated above, I am conversant with the facts of this case based upon official records and hence, competent and authorized to swear the present affidavit on behalf of Respondent no.1 – Goa Coastal Zone Management Authority.
3. I say that I am filing the present Affidavit-in-Reply for the purpose of opposing the relief as claimed in the Appeal. Nothing in the aforementioned Appeal filed by the Appellant may be deemed to have been admitted for mere want of specific denial. Nothing may be deemed to have been admitted for want of *traverse seriatim*. I crave leave of this Hon'ble Tribunal to file an additional detailed Affidavit, if found necessary.
4. I say that the present appeal challenges the Order dated 28.02.2025 (“**Impugned Order**”) passed by the



Answering Respondent ordering demolition of structure denoted by Alphabet "Q" in property bearing Survey Number 119/3 of village Morjim, Pernem-Goa disposing of the Show Cause Notice dated 29.10.2024. (The Impugned order dated 28.02.2025 is page 27 of the appeal)

5. I say that answering respondent had received a complaint dated 25/04/2022 filed by Mr,Anil Prabhakar Naik Respondent no.5 herein with regards to alleged illegal construction of structures in property bearing Survey no.119/3 village Morjim.
6. I say that property bearing Survey no.119/3 village Morjim, Pernem-Goa falls in within 200-500 mtrs CRZ area as per CZMP 2011. I say that construction/repair/reconstruction of structure are permissible subject to obtaining prior to permission of this respondent.
7. I say that the answering respondent conducted site inspection and interalia identified two separate distinct structure identified as structure "P" and "Q". (The site inspection report is at page 93 of the appeal).
8. I say that considering the violations noted in the site inspection report the answering Respondent issued a Show Cause Notice dated 29/10/2024 to structures denoted by



letter "P" and "Q" located in property bearing Survey Number 119/3 of village Morjim, Pernem-Goa to the present Appellant. (The said show cause notice dated 29/10/2024 is at Page 31 of the appeal)

9. I say that the Appellant in his replies dated 06/11/2024, 13/11/2024 and 26/11/2024 claimed that the said structures existed prior to 1991. I say that Respondent no.5 also filed his rejoinder to replies filed by the Appellants before this answering authority.

10. I say that the answering Respondent after carefully considering the replies filed by the present Appellant along with the documents, rejoinder filed by respondent no.5 has passed detailed and reasoned order dated 28/02/2025. The answering respondent has appreciated the evidence before it.

11. It is categorically denied that the said order dated 28/02/2025 was never communicated to the appellant. I say that the Answering respondent has communicated its decision vide order dated 28/02/2025 via Indian Post on 05/03/2025 and same duly received by the respondent on 08/03/2025. It is denied that the said impugned was communicated only on 17/07/2025. I say the appellants have made misleading and false statement to cover



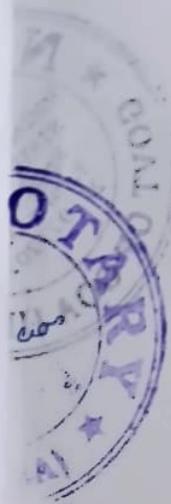
unwarranted delay in filing the present Appeal. I say the Appeal hopelessly barred by limitation.

12.It is categorically denied that the structure referred to impugned order by alphabets "P" and "Q" are single structures. I say that they are separate structures as their identified by the team officials of the answering respondent in the site inspection report dated 20/10/2024. I say that the alleged structures in Syno.119/3 of Morjim village were identified by the original complainant Respondent no.5 herein.

13.I say that the Appellant has failed to produce any cogent, reliable and convincing material/documents to show that the impugned structure existed prior to 1991. I say that the Appellant be put to strict proof of the same.

14.It is denied that impugned order is wholly without jurisdiction, ex-facie perverse, illegal, arbitrary, perverse, cryptic/unreasoned and in gross violation of principles of Natural justice and bad in law.I say that there does not exist legal or valid grounds for challenging the impugned order.

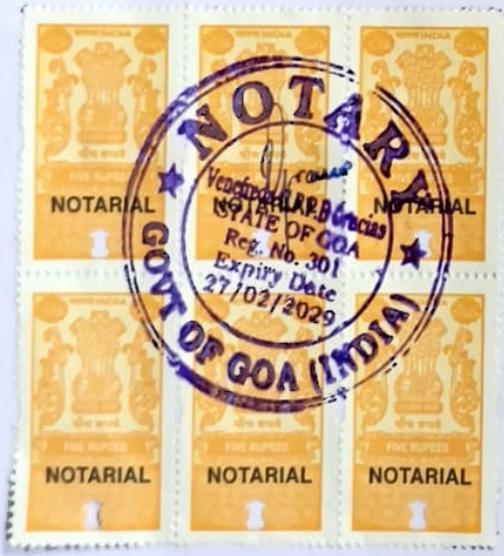
15.I say that the Appellants are not entitled to raise any other further grounds, and the present appeal is liable to be dismissed.



16. I say that contents of paras 1 to 15 of this Affidavit are true to my knowledge and belief and the same is based on the records maintained by the Goa Coastal Zone Management Authority. I say that legal submissions are based on legal advise which are believe to be true.

Solemnly affirmed at Panaji, Goa,  
on this 04<sup>th</sup> February of 2026.

**Shri Sachin S Desai**  
**Director of Environment and C.C.**  
**DEPONENT**



Solemnly affirmed before me

Sachin S Desai

Who is identified before me by

\_\_\_\_\_ At Calangute - Goa

Sr. No. 089/02/2026

Date. 04/02/2026

*Gracias*  
**Venefrada C.P.P.B Gracias**  
**Advocate & Notary Goa State**